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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**TP No. 77-A/2016 with TP No. 77/397-398/NCLT/AHM/2016 (New)
CA No. 257/2014 with CP No. 39/397-398/CLB/MB/2014 (Old)**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017**

Name of the Company: Tarjit Singh Batth & Ors.
V/s.
Bhuj Developers Pvt. Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Aayog Y. Doshi	Advocate	Respondent	Aayog
2.				

ORDER

None present for Applicants. Learned Advocate Mr. Aayog Doshi present for Respondent.

Respondent counsel requested two weeks' time to file written arguments.

List the matter on 15.01.2018 before single bench since it is a part heard matter.


MANORAMA KUMARI.
MEMBER JUDICIAL

Dated this the 30th day of November, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL